

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 2- IA/277(AHM) 2023  
In  
CP(IB)/154(AHM)2022

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Piramal Capital & Housing Finance Limited  
(Formerly Known as Dewan Housing Finance Corporation  
Limited  
V/s  
MH Infraprojects Limited

.....Applicant

.....Respondent

**Order delivered on ..13/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Adv. i/b. Wadia Ghandy & Co.  
For the Respondent :

**ORDER**

**IA/277(AHM) 2023**

Application is filed by M/s. APRN Enterprises for replacement of it as petitioner in C.P. (IB)/ 154(AHM) 2022.

Issue notice to the respondents.

We direct the applicant to serve notice to the respondents and file an affidavit of service of notice within two weeks.

Matter stands adjourned to 13.04.2023.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**